

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 25671 AND 25856 OF 2015  
WITH  
PRAYER FOR INTERIM RELIEF

M/s. Airan Alloys Pvt. Ltd. etc.

.....Petitioner

Versus

State of Uttar Pradesh & Ors.

....Respondents

**OFFICE REPORT**

The matters above-mentioned have been filed by Dr. (Mrs. ) Vipin Gupta, Advocate, on behalf of the Petitioner against the Final Judgment and Order dated 4<sup>th</sup> May, 2015 of the High Court of Judicature at Allahabad in Writ Tax No. 77 and 76 of 2015, respectively.

It is submitted that there was a delay of 24 and 31 days in refiling the SLPs and the same have been condoned by the Competent Authority.

It is further submitted that Civil Appeal No. 745 of 2012 2 @ SLP (C) No. 131 of 2012 arising out of similar issue was listed before the Hon'ble Court on 18<sup>th</sup> January, 2012 when the Hon'ble Court was pleased to grant leave and the same is further tagged with Civil Appeal No. 316 of 2012 and the same is pending for hearing. Copy of the Record of Proceedings dated 18<sup>th</sup> January, 2012 enclosed herewith for the kind perusal of the Hon'ble Court.

It is again submitted that Counsel for the Petitioner has filed a letter dated 21<sup>st</sup> August, 2015 in SLP (C) No. 25856 of 2015 with regrd to Order dated 16.02.2012. Copies of the same have already been included in the Paper Books at Page No. 231.

It is lastly submitted that SLP (C) No. 25856 of 2015 has been tagged with SLP(C) No. 25671 of 2015 as both are arising out of similar issue.

The matters are listed before the Hon'ble Court with this Office Report

Dated this the 15<sup>th</sup> Day of September, 2015.

ASSISTANT REGISTRAR

Copy to:

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ASSISTANT REGISTRAR

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